

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 619 of 2020**

**IN THE MATTER OF:**

**Singireddy Reddy Bharath alias Bharath Reddy** **...Appellant**

**Versus**

**Zentora Overseas Careers Pvt. Ltd. & Anr.** **...Respondents**

**Present:**

**For Appellant:** **Mr. Rajat Kapoor, Ms. Mamta Sinha and Mr. Roshan Atiq, Advocates.**

**For Respondents:** **Ms. Palak Rohmetra, Advocate for R-2.**  
**Mr. Padmasri Appanna, IRP**

**ORDER**  
**(Through Virtual Mode)**

**27.11.2020:** Shri Rajat Kapoor, learned counsel representing the Appellant submits that endeavours for settlement are afoot interse the parties and same are expected to materialize. This is not disputed by Ms. Palak Rohmetra, learned counsel representing the Respondent. In view of the same, appeal is adjourned. Let it be posted for hearing on **7<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Shreasha Merla]**  
**Member (Technical)**

*am/gc*